

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. Contempt Petition 17/2023

IN

C.P.(IB)-1667(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.11.2023**

NAME OF THE PARTIES: Andhra Bank
 V/s.
 Provogue (India) Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Hearing Through: VC and Physical (Hybrid) Mode

Adv. Kirit Hakani a/w Adv. Niyati Mankad, Adv. Shreya Gosavi, Counsel for the Petitioner and Adv. Saurabh Bachhawat a/w Adv. Priyanka Pandey i/b Chandhiok & Mahajan, Counsel for the Liquidator are present.

Contempt Petition 17/2023

Hard copy of the above Petition has not been tendered to the Registry. The Counsel for Petitioner is directed to tender the hard copy to the registry instead of tendering the same in the Court. Let the same come through proper channel.

This is Contempt Petition filed by the Assistant Commissioner of State Taxes & Excise Circle-2 stating that the undertaking given to the Court that the Applicant is a secured creditor has not been complied with by the Liquidator. However, Counsel for the Liquidator submits that he has filed an I.A. bearing No. 2659/2023 in which he has explained that part of the claim is secured and part of the claim which is under Central Sales Tax is not secured and that he has tendered the clarification before the Bench and the contents of I.A. bearing No. 2659/2023 may be treated as reply to the current Contempt Petition.

List both the I.A.s on **06.12.2023** for further consideration.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)